

March, 1971, stressed the importance of consulting the leaders of trade unions and management in order to evolve sound industrial relations and to secure increased productivity consistent with a fair deal for labour. Where the means of production are owned by the People and private profit is not the ruling motive, as in the case of the Railways, strikes must be abjured as a matter of principle. The Administrative Reforms Commission has made several recommendations in this regard. Performance and production oriented labour relations are vital for making the Railways truly a Public benefactor. I agree that there should be an adequate machinery for quick redress of grievances and adjudication of disputes between the management and the employees.

50. Pradhan Mantri in her inaugural speech at the Conference of Trade Union Organisations has said that :

“.....labour is a major participant in the productive process, and the quality and intensity of its efforts are critical in increasing the rate of growth of production and therefore of investment in the economy... the employed particularly in the organised sector, who enjoy a measure of social security, should recognise that in our country to be employed is in itself a privilege. Hence they should not seek unilateral gains for themselves but have some compassion for those who are willing to work yet are not able to do so because of the comparatively low rate of capital formation in our country.....”

Her advice is wholesome and timely and has to be followed if we are to ensure economic and social justice embedded in the Constitution.

51. I am happy to acknowledge that the relations with the organized labour during the year have continued to be generally cordial and satisfactory. The year has been particularly hard and trying for the railwaymen, specially for those directly connected with the movement of trains. Regardless of the considerations of personal safety, all ranks

of railwaymen showed exemplary courage and devotion to duty and gave of their best in running the Railways—the ‘life-line’ of the Nation.

52. Labour in particular is wedded to the ideal of socialism and rightly so. The overwhelming majority of us are committed to socialism. We have to realise afresh that the success of socialism in our country is inter-linked with the success of our public undertakings. The Railways are the biggest of our public undertakings and therefore, the best means of proving the worth of socialism.

53. Permit me, Sir, to thank you for the patient hearing given to me.

14-54 hrs.

PREVENTION OF INSULTS TO NATIONAL HONOUR BILL*

GRIH MANTRALAYA MEN RAJYA MANTRI (SHRI K. C. PANT) : Sir, I beg to move for leave to introduce a Bill to Prevent insults to national honour.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill to prevent insults to national honour.”

The motion was adopted.

SHRI K. C. PANT : Sir, I introduce the Bill.

14-55 hrs.

STATUTORY RESOLUTION RE. PROCLAMATION IN RELATION TO THE STATE OF MYSORE

GRIH MANTRALAYA MEN RAJYA MANTRI (SHRI K. C. PANT) : Sir, I beg to move the following Resolution :

“That this House approves the Proclamation issued by the President on the 27th

* Published in the Gazette of India Extraordinary part II, Section 2, dated 24.5.71.

[Shri K. C. Pant]

March, 1971, under article 356 of the Constitution in relation to the State of Mysore."

I beg to move for approval of the Proclamation issued on 27th March, 1971, under Article 356 of the Constitution in relation to the State of Mysore.

Copies of the Governor's report leading to the issue of the Proclamation have been laid on the Table of the House. But I shall briefly mention the circumstances necessitating recourse to the provisions of Article 356. It may be recalled that when in March, 1971, discussions were in progress in the State Legislature on the Budget proposals for 1971-72, Shri Veerendra Patil resigned from the office of Chief Minister. His resignation was accepted; but the Governor requested him to continue in office till alternative arrangements could be made. As a result of this development the Budget for the year 1971-72 could not be passed and the Legislative Assembly was adjourned *sine die*. The Governor held consultations with leaders of opposition parties in an effort to constitute an alternative Government. He, however, came to the conclusion that this was not possible. The business of the Government would have come to a standstill on 1st April, 1971, because the Budget for the financial year 1971-72 had not been passed. The Governor, therefore, recommended that the President might take over the administration of the State under the provisions of Article 356. In accordance with the recommendation, the Presidential Proclamation was issued on 27th March, 1971. Since it was still hoped that the formation of an alternative Ministry in the State would be possible, the Legislative Assembly was not dissolved.

After the issue of the Proclamation, the Governor continued his efforts to form an alternative Government. When he found that this was not possible, he recommended to the President that the Legislative Assembly of the State be dissolved so that fresh elections could be held. On 14th April, 1971, the President dissolved the Assembly by an Order under Article 174(2) (b) of the Constitution.

The Election Commission is undertaking

intensive revision of electoral rolls in a number of States, including Mysore. This revision is expected to be completed in October this year. Steps will then be taken to hold fresh elections to the Legislative Assembly of the State on the basis of the revised rolls.

In accordance with clause 3 of Article 356, the Proclamation issued in relation to the State of Mysore will cease to operate on 27th May, 1971, unless meanwhile, it has been approved by the Parliament. As I have stated, it will be possible to hold fresh elections in Mysore on the basis of the revised electoral rolls after October this year. Therefore, I would request the House to grant its approval of the Proclamation, so that it may continue for a further period of six months.

MR. DEPUTY SPEAKER : Resolution moved :

"That this House approves the proclamation issued by the President on the 27th March, 1971, under article 356 of the Constitution in relation to the state of Mysore."

Now, Shri Bade.

15 hrs.

श्री धार० बी० बड़े (खरगोन) : उपाध्यक्ष महोदय . . .

MR. DEPUTY SPEAKER : May I interrupt the hon. Member? The Prime Minister is expected to make a statement on Bangla Desh now. The hon. Prime Minister.

15 1 hrs.

STATEMENT RE. SITUATION IN BANGLA DESH

PRADHAN MANTRI, PARMANU URJA MANTRI, GRIH MANTRI TATHA SOOCHANA AUR PRASARAN MANTRI (SHRIMATI INDIRA GANDHI) : Mr. Deputy Speaker, Sir, in the seven weeks since